

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

In Re:

RC No. RC-DAI-2020-A-0023-ACB/ND

U/S: 120-B IPC r/w Section 7 PC Act

CBI Vs. Ajit Bhardwaj

[Bail application u/s 439 Cr.P.C of accused Ajit Bhardwaj]

15.09.2020

*Bail application is taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, in reference to the **Order No. E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, since regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is No. 417/RG/DHC/2020 dt. 27.08.2020.***

Present: Advocate Pramod Kumar, counsel for the applicant/accused Ajit Bhardwaj.

Sh. M. Saraswat, PP for CBI with IO Inspector S. S. Gill.

Record of investigation produced by IO perused.

Arguments on the bail application heard from both sides for more than an hour and concluded.

Put up for order on the bail application on 16.09.2020.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of

Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 15.09.2020

ISB